

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2233
ANSWERED ON 8TH MARCH, 2018

SERVICE ROADS

2233. DR. PRASANNA KUMAR PATASANI:
SHRI M.I. SHANAVAS:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether construction is allowed or not within 5 metres of the National Highway along with service road as per National Highways Authority of India policy, if so, the details thereof;
- (b) whether the Government has any law/rule for constructing Highways without service roads in India;
- (c) the reasons for charging toll fee from village people who are staying near the toll roads;
- (d) the reasons for not providing service roads for the villages near the toll roads; and
- (e) the details of Highways without service roads in Kerala?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) The construction along National Highways is allowed as per recommended standard for National Highways regarding building line and construction line given in Indian Roads Congress IRC 73-1980.

(b) to (e) The service roads along National highways are provided as per the site requirement, inter-se-priority and availability of funds. Toll is being charged for all the vehicles using the tollable National Highways as per the toll Policy. The people living in the vicinity of 20 km are allowed to use toll roads at discounted rate. The service roads are not provided near the toll plazas so as to prevent the vehicles intended to avoid the toll. However, two wheelers/bikes are exempted from toll. The service roads are provided along the National Highways including the State of Kerala if required to meet the local traffic and are not mandatory.
